

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**

**PRINCIPAL BENCH**

**C.P.No. 408(ND)/2017**

**IN THE MATTER OF:**

Shumanto Gupta

Vs.

Ablaze Info Solutions Pvt. Ltd. & Ors.

.... Applicant/petitioner

.... Respondents

**Order under Section 245 of the Companies Act**

**Order delivered on 24.11.2017**

**Coram:**

**CHIEF JUSTICE (Retd.) M.M.KUMAR**  
**Hon'ble President**

**Ms. Deepa Krishan**  
**Hon'ble Member (T)**

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For the Applicant/petitioner : Mr. Manish Paliwal, Mr. Vikas Kumar & Ms. Shurti Dutt, Advocates

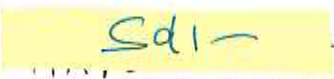
For the Respondent :

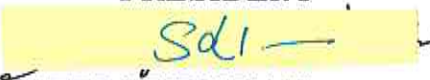
**ORDER**

Notice to show cause to the respondent returnable on 18.12.2017 be issued as to why the petition be not admitted and investigation be ordered.

Process dasti.

List for further consideration on 18.12.2017.

  
(CHIEF JUSTICE M.M.KUMAR)  
PRESIDENT

  
(DEEPA KRISHAN)  
MEMBER(TECHNICAL)

24.11.2017  
VINEET